

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3835

ANSWERED ON:16.12.2014

CRIMINAL CASES

Kumar Shri Santosh;Sonker Smt. Neelam

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether various criminal activities/heinous crimes have been reported in the country;
- (b) if so, the total number of such cases registered, accused, arrested and the action taken against the guilty during each of the last three years and the current year, State-wise and crime-wise including looting, robbery, murder and rape;
- (c) the total number of such cases registered in the Courts during the said period, State-wise;
- (d) whether the Government has issued any guidelines to the States for curbing such crimes in the country including Uttar Pradesh;
- (e) if so, the details thereof and the reaction of the States in this regard; and
- (f) the other effective measures taken to curb such crimes in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (f): A total of 23,25,575 cases, 23,87,188 cases and 26,47,7222 cases were registered under IPC during 2011, 2012 and 2013 respectively in the country. State/UT wise details of total cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under IPC crimes (looting, robbery, murder and rape etc.) during 2011-2013 is enclosed at Annexure. 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. In this regard, number of Advisories have been issued to the States/UTs including the State Government of Uttar Pradesh to tackle all such crimes effectively on 4th September 2009, 14th July 2010, 16th July 2010, 4th January 2012, 1st May 2012 and the 5th February 2014, which are available in Ministry of Home Affairs' website <http://mha.nic.in/>.